NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: Mr. Saikumar Shivmurthi Javalkoti V/s.

M/s. Astute Engineering Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

Deepat D. Deshpande Advocate
for Petitioners 500

ORDER M.A. No. 408/2017 In C.P. No. 272/58,59/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The Petitioner has moved M.A. for Amendment of the Petition.
- 3. The Respondent has not yet filed Reply, seeking time to file Reply. Granted. Reply to be filed on or before 15.12.2017, copy to the served on the other side in advance. Thereafter Rejoinder, if any, by the Petitioner to be filed on or before 01.01.2018. To be listed for hearing on 10.01.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 22.11.2017.

Sd/-

M.K. Shrawat Member (Judicial)